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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

D.A.NO.2237/89

New Delhi this the 4th day of May, 1994.

Shri Justice V.S. Malimath, Chairman.

Shri P.T. Thiruvengadam, Member (A).

B.L. Chauhan,  
S/o Late Shri B.S. Chauhan,  
R/o Sector 9/578,  
R.K. Puram,  
New Delhi-110022.

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Petitioner.

None for the petitioner.

Versus.

1. Secretary to the Govt.  
of India, Ministry of Surface  
Transport, Transport Bhawan,  
1-Sansad Marg,  
New Delhi-110001.

2. Chief Engineer-cum-Administrator,  
Head of the Department of the I.W.T.  
Directorate, Min. of Surface Transport,  
Transport Bhawan, 1-Sansad Marg,  
New Delhi-110001.

3. Director,  
(Surplus Staff Cell),  
Department of Personnel & Training,  
Nirwachan Sadan, 1-Sansad Marg,  
New Delhi-110001.

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Respondents.

By Advocate Shri M.M. Sudan.

ORDER (ORAL)

Shri Justice V.S. Malimath.

Shri M.M. Sudan, learned counsel for the respondents, submits that though on merits he has much to say on the ground that the question involved in this case has already been decided by a judgement rendered in D.A.No.2118/89 between Shri B.M. Nayyar Vs. Union of India, decided on 8.6.1990, it is unnecessary for us to examine the matter for the reason that it has since become infructuous. The petitioner has continued on the strength of the interim order and retired on attaining

the age of superannuation as is clear from the Order dated 4.6.93 which was placed for our perusal during the course of the hearing. He retired from Govt. Service on 31.5.93. Thus, the petitioner had the full advantage of his service. Hence, no further examination of his grievance is called for. This D.A. is disposed of. No. costs.

P.T.TC

(P.T. THIRUVENGADAM)  
MEMBER (A)



(V.S. MALIMATH)  
CHAIRMAN

'SRD'  
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